

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 191 OF 2017 &
IA No. 1611 of 2018**

Dated : 15th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Meghalaya Power Transmission Corporation Ltd. Appellant(s)
Versus
Meghalaya State Electricity Regulatory Commission & Respondent(s)
Anr.**

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Parinay Deep Shah
Ms. Aradhna Tandon for R-2

ORDER

IA No. 1611 of 2018

(Application for condonation of delay in filing rejoinder)

For the reasons stated in the accompanying affidavit, delay of 52 days in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 191 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on **4-3-2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/js